

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.690/2015

Date of Decision: 22.01.2019.

CORAM: R.N. SINGH, MEMBER (J)

Dinkar S/o Ramdas Gurav
Age 65 years, Occ: Retired Postal
Assistant (BCR), O/o Head Post Office
Chalisgaon, Dist. Jalgaon (Maharashtra)
- 424 101. R/at Plot No.19/A, Shastri
Nagar, Chalisgaon, Dist. Jalgaon 424 101. ... ***Applicant***
(Advocate Shri C.S. Temburnikar)

VERSUS

Union of India,
The Department of Posts,
Through:

1. The Secretary,
Govt. of India, Ministry of Communication,
Dept. of Posts, Dak-Bhavan,
New Delhi 110 001.
2. The Chief Post Master General,
Maharashtra Circle, GPO Premises,
Mumbai 400 001.
3. The Post Master General,
Aurangabad Region, Cantonment,
Aurangabad – 431 002.
4. The Superintendent of Post Offices,
Jalgaon Division, Jalgaon – 425 001.
5. The Director of Accounts Postal,
Nagpur 440 001. ... ***Respondents***
(Advocate Ms. Naveena Kumai)

ORDER (Oral)

Per : R.N. Singh, Member (J)

At the outset, the learned counsel for
the applicant submits that during the
pedency of the OA all the grievances of the

applicant have been redressed by the respondents except the fact that commutation of pension of the applicant is still pending consideration of the respondents as well as the respondents have not made payment of interest on the retiral dues of the applicant. Learned counsel for the respondents submits that though the applicant has preferred representation/application for commutation of pension, however certain formalities are required to be completed by the applicant in order to enable the respondents to take final decision with regard to commutation of pension and in this regard the respondents have already sent a letter to the applicant to which the reply of the applicant and the necessary formality from him is awaited.

2. Learned counsel for the applicant submits that the applicant is yet to make another representation regarding payment of interest on the applicant's retiral dues.

In the aforesaid facts and circumstances, with the consent of the parties, the OA is disposed of with the following directions;

- a) If the applicant completes the formality as required by the respondents in

accordance with relevant rules and instructions on the subject regarding commutation of pension, the same shall be considered by the respondents and necessary orders shall be passed within eight weeks of completion of formalities by the applicant regarding commutation of pension.

b) The Applicant is at liberty to make comprehensive representation regarding payment of interest on the retiral benefits, received by him within four weeks from the date of receipt of a certified copy of this order and in case such representation is received by the respondents from the applicant, the respondents are directed to consider and dispose of the same by passing necessary orders in accordance with relevant rules and instructions, within eight weeks thereafter.

3. In the aforesaid terms, the OA is disposed of. No order as to costs.

(R.N. Singh)
Member (J)

dm.
JW
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